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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.982/99

Date of Order: 26.11.99

Between:

K.Seshagiri ...Applicant

and

1. The Deputy Director of Administration,
(Civilian), Naval Headquarters,
'A' Block Hutsments, Dalhousie Road,
DHQ PO, New Delhi - 110 011.

2. The Regional PF Commissioner,
O/o The Regional PF Commissioner,
Regional Office, 3-4-763, Barkatpura,
Hyderabad - 500 027.

3. The Regional PF Commissioner,
O/o The Regional PF Commissioner,
Sub-Regional Office, Nizamabad-503 001.

..Respondents

Counsel for the Applicant - Mr.K.Seshagiri (Party-in-Person),

Counsel for the Respondents - Mr.J.R.Gopal Rao for Respondent No.1
Addl.CGSC

Mrs.M.V.Madhurima for Respondents 2&3
S.C. for P.F.

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

Order

Heard the applicant in person, and Ms.Shakti for Mr.
J.R.Gopal Rao for Respondent no.1 and Mrs.M.V.Madhurima for
Respondents No.2 and 3.

2. The applicant has prayed for a direction to be issued
to 3rd respondent that he should ask respondent no.1 and 3
to pay all arrears of amount due to the applicant which were
not paid on account of non availability of service register
of the applicant.

(8)

...contd..2

.2.

3. The learned standing counsel Ms.Shakti as well as Mrs.Madhurima for Respondents make a statement that all the arrears due and payable to the applicant have been paid and nothing remains now to be paid to the applicant and therefore no further orders are required to be passed in this OA. The applicant who appears in person submits that he was entitled to receive interest on account of delay in payment of arrears. However, it appears from the relief claimed by the applicant in this OA, that no interest is claimed on arrears and therefore in my opinion the applicant is not entitled to claim interest.

4. In view of what is stated above, no further action is required to be taken on the reliefs claimed in this OA, and therefore the OA is disposed of as having become infructuous. No costs.

Dhan
(Justice D.H.Nasir)
Vice-Chairman

Dated: 26th November, 1999
(Order dictated in open court)

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*Ami
2004*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH.
HYDERABAD.

6/10
16/12/99

1ST AND 2ND COURT

COPY TO.

1. HON. J.

2. HON. M. (ADMIN)

3. HON. P.M. (JUDL)

4. D.R. (ADMIN)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON. MR. JUSTICE DH. MASIR
VICE-CHAIRMAN

THE HON. MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON. MR. B. S. JAI PARMESHWAR
MEMBER (JUDL)

DATE OF ORDER 26/11/99

MR./RA/CP.NO.

IN
CA.NO. 982/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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